

Houses to be called the Joint Committee on Offices of Profit be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 3rd August 1959, and communicated to this House and resolves that this House do join in the said Joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five members from among themselves to serve on the said Joint Committee "

The motion was adopted

MR CHAIRMAN I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Joint Committee on Offices of Profit —

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| 1 Number of Members to be elected | Five |
| 2 Last date and time for receiving nominations | 4th September, 1959 (up to 3 P.M.) |
| 3 Last date and time for withdrawal of candidature | 5th September, 1959 (up to 3 P.M.) |
| 4 Date and time of election | 7th September, 1959 (between 3 P.M. and 5 P.M.) |
| 5 Place of election | Room No. 63, First Floor, Parliament House, New Delhi |
| 6 Method of election | Proportional representation by means of the single transferable vote |

THE MISCELLANEOUS PERSONAL LAWS (EXTENSION) BILL, 1959

THE MINISTER OF LAW (SHRI A K SEN) Sir I move for leave to introduce a Bill to provide for the extension of certain personal laws to parts of India in which they are not now in force

MR CHAIRMAN The question is:

"That leave be granted to introduce a Bill to provide for the extension of certain personal laws to parts of India in which they are not now in force "

The motion was adopted

SHRI A K SEN Sir, I introduce the Bill

THE CRIMINAL LAW (AMENDMENT) BILL, 1959

THE MINISTER OF LAW (SHRI A K SEN) Sir, I move for leave to introduce a Bill to amend the Criminal Law Amendment Ordinance 1944

MR. CHAIRMAN The question is.

"That leave be granted to introduce a Bill to amend the Criminal Law Amendment Ordinance, 1944 "

The motion was adopted

SHRI A K SEN Sir, I introduce the Bill

MOTION RE FOOD SITUATION —continued

MR CHAIRMAN We now pass on to the discussion on Shri Bhupesh Gupta's motion about the food situation. The Business Advisory Committee allotted 3½ hours and we have taken already 3 hours and 27 minutes. We have just three minutes left, but I have here a large number of Members who are anxious to speak and make their valuable contributions to the discussion for the enlightenment of our new Food Minister and I am allowing six Members from the Congress side and two Members from the Opposition to have ten minutes each. They are Shri Avinashilingam Chettiar, Shri P N Saprú, Shri M G Shah, Shri T R Deogirikar, Shrimati Yashoda Reddy and Shri Bibudhendra Misra. Shri Basavapunnaiah and Shri Dahyabhai Patel. There is no